

Ê ITEM NO.6
(MM)

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and bringing on record additional
documents and exemption from filing O.T. and office report)

WITH

SLP(Cr1) No. 7568/2012
(With appln.(s) for bail and appln.(s) for exemption from filing
O.T. and Office Report)

Date : 10/02/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S.THAKUR
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rameshwar Prasad Goyal,Adv.

Mr. Anurag Kishore,Adv.

For Respondent(s) Mr. Adarsh Upadhyay,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified

Post after two weeks.

Digitally signed by
Shashi Sareen
Date: 2015.02.11
10:40:20 IST
Reason:

(Shashi Sareen)
Court Master

(Veena Khera)
Court Master